

[Shri Samar Guha]

Mr. Khadilkar told the Rajya Sabha on 17th November, 1972 that there was a possibility that the Pay Commission might also consider the new scheme of bonus for railway, communication and defence employees...

SHRI S. M. BANERJEE: That is not there

SHRI SAMAR GUHA: Mr. Khadilkar said this in the Rajya Sabha, I want to know whether that is another reason for the delay.

Lastly I want to know from the Government whether the demand that has been made by the Central Government employees for *ad hoc* relief to the extent of Rs 85 will be conceded Finally, I want to know whether the Government will, within a month after receiving the report of the Pay Commission, finalise their decisions thereon.

SHRI YESWANTRAO CHAVAN: The hon. Member has raised the same questions. I do not think I should again repeat the same answers.

He made a mention about the inordinate delay in the submission of the report. I must also complain about the inordinate delay that has been made by him in making us sit in the House. (*Interruptions*) please have a little sense of humour.

It has certainly been delayed; I do not deny that But I have explained the reasons for the delay The terms of reference were a little wider, and the other reasons, I had not mentioned; I would certainly like to mention them now. Really speaking, the discussions and consultations about the terms of reference with the employees' associations took time. Then the question appointing or selecting labour representatives also took time and ultimately they were not selected.

As there was no agreement about it, that also took some time. It is no use putting the blame entirely on the Pay Commission. The problem is complex. Certainly, we know the difficulties are there.

So, so far as this is concerned, I hope this will convince the hon members that the delay is there that it is not because of

any other reasons, but because of the complexity of the nature and the initial delay in fixing up the procedure.

The question is: whether it is delayed because the policy on wages and incomes and other things is delayed by the Government. I do not think it has anything to do with the report of the Pay Commission as such.

The third point raised is: whether we are going to delay further Government's decision on receipt of the recommendations of the Pay Commission. I would certainly like to assure the House that we would like to expedite the decisions and take them within a reasonable time. This is all I can say. He mentioned that last time it took 9 months. It was not 9 months because most important recommendations were decided within 3 months.

SHRI SAMAR GUHA: In appointing the commission it took 9 months.

SHRI YESWANTRAO CHAVAN: That possibly may be true. But I can only say that we will not take under long time in taking the decision.

13.36 hrs

#### PAPERS LAID ON THE TABLE

##### APPROACH TO FIFTH PLAN, 1974—79

THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA): On behalf of Shri D. P. Dhar, I beg to lay on the Table a copy of "Approach to the Fifth Plan 1974—79 (Hindi and English versions). [*Placed in Library. See No. LT-4167/73.*]

##### COAL MINES (TAKING OVER OF MANAGEMENT) ORDINANCE, 1973

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I beg to lay on the Table a copy of the Coal Mines (Taking Over of Management) Ordinance, 1973 (No. 1 of 1973) (Hindi and English versions) promulgated by the President on the 30th January, 1973, under provisions of article 123(2)(a) of the Constitution. [*Placed in Library. See No. LT-4168/73.*]